

F. No. 01/36/218/412/AM-14/EPCG-I
Government of India
Ministry of Commerce and Industry
(Department of Commerce)
Directorate General of Foreign Trade

115, Udyog Bhavan,
Maulana Azad Road,
New Delhi – 110 011

Dated 12.12.2014

Corrigendum to EPCG Committee Minutes dated 19.11.2014

The Minutes recorded against case No. 8 in respect of EPCG Authorization Nos. 1530000124 dated 15.03.2005 and 1530000122 dated 02.02.2005 pertaining to the firm M/s Ankur Udyog Limited is corrected to be read as follows:

*"The Committee deliberated upon the case and decided to **allow** counting of exports made against EPCG authorization no. 1530000124 dated 15.03.2005 and 1530000122 dated 02.02.2005 for fulfilment of EO of **18 other EPCG authorizations** issued during the period AM-06 to AM-09 provided the exports made are within the validity period of EPCG Authorizations and subject to the condition that the exports made are within the validity period of EPCG Authorizations and that there is no double counting of exports. Further, adjustment of excess exports is done in respect of value of entire shipment under a shipping bill and not a part of it.*

A composition fee of Rs 200 per shipping bill would be charged for such shipping bills which are being considered for fulfilment of EO in respect of other EPCG authorizations."

2. This has the approval of Additional Director General of Foreign Trade and chairman, EPCG Committee.

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